

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/ 4345 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri D. Ullah,
District & Sessions Judge,
Cachar.

Dated Guwahati the 21st August, 2019.

Sub: Earned leave.

Ref:- Your letter No. JCD.I/19/19/3299 Dated 21.08.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 6 (six) days earned leave w.e.f. 02.09.2019 to 07.09.2019 (prefixing 01.09.2019 and suffixing 08.09.2019 being Sundays), along with station leave permission for the aforesaid period, has been granted/rejected. Further, you are allowed to hand over charge to the senior most Judicial officer of the District before proceeding on leave.

Yours faithfully,

sd/-

4347

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/ 4346 - /A, dated 21.8.19
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

